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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**CP(CAA) No. 97/NCLT/AHM/2017  
c.w. CA(CAA) No. 48/NCLT/AHM/2017**

Coram:


**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.08.2017**

Name of the Company: Mahadev Infrastructure Pvt. Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	NAVIN PAHWA	ADVOCATE		
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2.

**ORDER**

Learned Advocate Mr. Navin Pahwa present for petitioner.

Affidavit of Chairman filed.

Report of Chairman filed.

Proof of service of notice on statutory authorities filed.

Common representation of Regional Director received.

No representation received from other statutory authorities.

Representation of Official Liquidator received.

Heard arguments of learned Counsel for Petitioner.

Petition is admitted.

Date of hearing fixed on 18.09.2017

Petitioner shall advertise Notice of hearing of this petition in "Indian Express Ahmedabad edition and Sandesh Daily Ahmedabad Edition" not less than ten days before fixed date of hearing, calling for objections, if any, on or before the date of hearing.

Petitioner shall issue notices to Regional Director, ROC, and Official Liquidator informing the date of hearing.

Meanwhile petitioner may file reply, if any, on representations of Statutory Authorities.

List the matter on 18.09.2017 for hearing.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**

Dated this the 29th day of August, 2017.